

**CC NO. 532188/2016 (OLD CC NO. 5/2012)
CBI VS. N. RAMAKRISHNAN & OTHERS**

**FILE TAKEN UP TODAY THROUGH
VIDEO CONFERENCING**

23.06.2020

Present:- None

Matter has been taken up through video conferencing hosted by Sh. Sanjay Syal, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel(s) for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for passing orders on charge through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality that Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal of application even on written submissions, the

case shall stand adjourned with the other en bloc cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **27.06.2020**.

A copy of this order be sent alongwith the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
23.06.2020

CC NO. 99/2019
CBI VS. KHEMAN SINGH VERMA & ORS.

23.06.2020

COURT HEARING THROUGH VIDEO CONFERENCING

Present:- Sh. Sunil Verma, Ld. PP for CBI.

Accused Kheman Singh Verma, Ajay Kumar Sharma, Shyam Babu, Sunil Kumar Sharma are present on bail.

Sh. Daleep Singh, Adv. for accused Kheman Singh Verma.

Sh. Anand Prashar, Adv. for accused Jeet Ram Gaur.

Sh. Hitender Kapur, Adv. for accused Ajay Kumar Sharma, Sunil Kumar Sharma and Lal Mani.

Sh. N. L. Sahai, Adv. for accused S. D. Pillai.

Sh. Rajesh Kumar, Adv. for accused Arun Kumar Mishra.

Accused Jeet Ram Gaur, S. D. Pillai, Arun Kumar Mishra and Lal Mani are absent.

It is submitted by Sh. Daleep Singh, Adv., Sh. Anand Prashar, Adv. and Sh. N. L. Sahai, Adv. that they have no objection for hearing of arguments on charge through video conferencing. However, Sh. Hitender Kapur, Adv. and Sh. Rajesh Kumar, Adv. state that arguments on charge is not possible without personal hearing.

Since some of the counsels for the accused persons have not agreed to the holding of proceedings through video

conferencing, matter cannot be taken up and same shall be adjourned as per the order passed by Hon'ble District Judge while adjourning the matter *en bloc*.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
23.06.2020

CC NO. 101/2019
CBI VS. KHEMAN SINGH VERMA & ORS.

23.06.2020
COURT HEARING THROUGH VIDEO CONFERENCING

Present:- Sh. Sunil Verma, Ld. PP for CBI.
Accused Kheman Singh Verma, Ajay Kumar Sharma, Shyam Babu, Sunil Kumar Sharma are present on bail.
Sh. Daleep Singh, Adv. for accused Kheman Singh Verma.
Sh. Anand Prashar, Adv. for accused Jeet Ram Gaur.
Sh. Hitender Kapur, Adv. for accused Ajay Kumar Sharma, Sunil Kumar Sharma and Lal Mani.
Sh. N. L. Sahai, Adv. for accused S. D. Pillai.
Accused Jeet Ram Gaur, S. D. Pillai and Lal Mani are absent.

It is submitted by Sh. Daleep Singh, Adv., Sh. Anand Prashar, Adv. and Sh. N. L. Sahai, Adv. that they have no objection for hearing of arguments on charge through video conferencing. However, Sh. Hitender Kapur, Adv. states that arguments on charge is not possible without personal hearing.

Since Sh. Hitender Kapur, Adv. has not agreed to the holding of proceedings through video conferencing, matter cannot be taken up and same shall be adjourned as per the order passed by Hon'ble District Judge while adjourning the matter *en bloc*.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
23.06.2020

CC NO. 97/2019
CBI VS. KHEMAN SINGH VERMA & ORS.

23.06.2020
COURT HEARING THROUGH VIDEO CONFERENCING

Present:- Sh. Sunil Verma, Ld. PP for CBI.
Accused Kheman Singh Verma, Ajay Kumar Sharma, Shyam Babu, Sunil Kumar Sharma are present on bail.
Sh. Daleep Singh, Adv. for accused Kheman Singh Verma.
Sh. Anand Prashar, Adv. for accused Jeet Ram Gaur.
Sh. Hitender Kapur, Adv. for accused Ajay Kumar Sharma, Sunil Kumar Sharma and Lal Mani.
Sh. N. L. Sahai, Adv. for accused S. D. Pillai.
Accused Jeet Ram Gaur, S. D. Pillai and Lal Mani are absent.

It is submitted by Sh. Daleep Singh, Adv., Sh. Anand Prashar, Adv. and Sh. N. L. Sahai, Adv. that they have no objection for hearing of arguments on charge through video conferencing. However, Sh. Hitender Kapur, Adv. states that arguments on charge is not possible without personal hearing.

Since Sh. Hitender Kapur, Adv. has not agreed to the holding of proceedings through video conferencing, matter cannot be taken up and same shall be adjourned as per the order passed by Hon'ble District Judge while adjourning the matter *en bloc*.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
23.06.2020

CC NO. 96/2019
CBI VS. KHEMAN SINGH VERMA & ORS.

23.06.2020
COURT HEARING THROUGH VIDEO CONFERENCING

Present:- Sh. Sunil Verma, Ld. PP for CBI.
Accused Kheman Singh Verma, Ajay Kumar Sharma, Shyam Babu, Sunil Kumar Sharma are present on bail.
Sh. Daleep Singh, Adv. for accused Kheman Singh Verma.
Sh. Anand Prashar, Adv. for accused Jeet Ram Gaur.
Sh. Hitender Kapur, Adv. for accused Ajay Kumar Sharma, Sunil Kumar Sharma and Lal Mani.
Sh. N. L. Sahai, Adv. for accused S. D. Pillai.
Accused Jeet Ram Gaur, S. D. Pillai and Lal Mani are absent.

It is submitted by Sh. Daleep Singh, Adv., Sh. Anand Prashar, Adv. and Sh. N. L. Sahai, Adv. that they have no objection for hearing of arguments on charge through video conferencing. However, Sh. Hitender Kapur, Adv. states that arguments on charge is not possible without personal hearing.

Since Sh. Hitender Kapur, Adv. has not agreed to the holding of proceedings through video conferencing, matter cannot be taken up and same shall be adjourned as per the order passed by Hon'ble District Judge while adjourning the matter *en bloc*.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
23.06.2020

CC NO. 98/2019
CBI VS. KHEMAN SINGH VERMA & ORS.

23.06.2020
COURT HEARING THROUGH VIDEO CONFERENCING

Present:- Sh. Sunil Verma, Ld. PP for CBI.
Accused Kheman Singh Verma, Ajay Kumar Sharma, Shyam Babu, Sunil Kumar Sharma are present on bail.
Sh. Daleep Singh, Adv. for accused Kheman Singh Verma.
Sh. Anand Prashar, Adv. for accused Jeet Ram Gaur.
Sh. Hitender Kapur, Adv. for accused Ajay Kumar Sharma, Sunil Kumar Sharma and Lal Mani.
Sh. N. L. Sahai, Adv. for accused S. D. Pillai.
Accused Jeet Ram Gaur, S. D. Pillai and Lal Mani are absent.

It is submitted by Sh. Daleep Singh, Adv., Sh. Anand Prashar, Adv. and Sh. N. L. Sahai, Adv. that they have no objection for hearing of arguments on charge through video conferencing. However, Sh. Hitender Kapur, Adv. states that arguments on charge is not possible without personal hearing.

Since Sh. Hitender Kapur, Adv. has not agreed to the holding of proceedings through video conferencing, matter cannot be taken up and same shall be adjourned as per the order passed by Hon'ble District Judge while adjourning the matter *en bloc*.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
23.06.2020

CC NO. 100/2019
CBI VS. KHEMAN SINGH VERMA & ORS.

23.06.2020

COURT HEARING THROUGH VIDEO CONFERENCING

Present:- Sh. Sunil Verma, Ld. PP for CBI.

Accused Kheman Singh Verma, Ajay Kumar Sharma, Shyam Babu, Sunil Kumar Sharma are present on bail.

Sh. Daleep Singh, Adv. for accused Kheman Singh Verma.

Sh. Anand Prashar, Adv. for accused Jeet Ram Gaur.

Sh. Hitender Kapur, Adv. for accused Ajay Kumar Sharma, Sunil Kumar Sharma and Lal Mani.

Sh. N. L. Sahai, Adv. for accused S. D. Pillai.

Sh. Rajesh Kumar, Adv. for accused Arun Kumar Mishra.

Accused Jeet Ram Gaur, S. D. Pillai, Arun Kumar Mishra and Lal Mani are absent.

It is submitted by Sh. Daleep Singh, Adv., Sh. Anand Prashar, Adv. and Sh. N. L. Sahai, Adv. that they have no objection for hearing of arguments on charge through video conferencing. However, Sh. Hitender Kapur, Adv. and Sh. Rajesh Kumar, Adv. state that arguments on charge is not possible without personal hearing.

Since some of the counsels for the accused persons have not agreed to the holding of proceedings through video

conferencing, matter cannot be taken up and same shall be adjourned as per the order passed by Hon'ble District Judge while adjourning the matter *en bloc*.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
23.06.2020